

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHIPRA LEASING PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b>   |  |
|---|--|
| 1. Name of corporate debtor   | <b>SHIPRA LEASING PRIVATE LIMITED</b>  |
| 2. Date of incorporation of corporate debtor  | 27/11/1989   |
| 3. Authority under which corporate debtor is incorporated / registered  | ROC - DELHI  |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U70109DL1989PTC038464  |
| 5. Address of the registered office<br>And<br><br>Principal office of corporate debtor  | <b>Regd. Off.:</b> Flat No-502, 502-A, 5th Floor 23 Barakhamba Road, Narain Manzil, New Delhi - 110001<br><br><b>Corporate Off.:</b> Plot No-9, Shipra Mall, Vaibhav Khand, Indirapuram, Ghaziabad 201014 UP |
| 6. Insolvency commencement date in respect of corporate debtor  | 09.11.2022 (order received on 10.11.2022)  |
| 7. Estimated date of closure of insolvency resolution process   | 09.05.2023 (180 days from the date of commencement of resolution process)  |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | Roshan Lal Jain<br>IBBI/IPA-001/IP-P00966/2017-2018/11587<br><br>AFA Valid upto: 24.01.2023  |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board  | AN -46B Shalimar Bagh,<br>North West, National Capital Territory of Delhi, 110088<br>Email ID: roshanlajain@yahoo.co.uk  |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional   | AN -46B Shalimar Bagh,<br>North West, Delhi, 110088,<br>email: cirp.shipraleasing@gmail.com  |
| 11. Last date for submission of claims  | 24.11.2022 i.e., 14 days from appointment of Interim Resolution Professional   |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable   |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable   |
| 14. (a). Relevant Forms and<br>(b). Details of Authorized Representative Available at:  | Weblink:<br>"https://www.ibbi.gov.in/home/downloads"   |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s SHIPRA LEASING PRIVATE LIMITED on 09.11.2022.

The creditors of M/s SHIPRA LEASING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 24.11.2022 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [not applicable] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date : November 11, 2022  
Place : New Delhi

**Roshan Lal Jain**

Interim Resolution Professional  
SHIPRA LEASING PRIVATE LIMITED  
IBBI/IPA-001/IP-P00966/2017-2018/11587

